## **GOVERNMENT OF INDIA MINISTRY OF FINANCE** DEPARTMENT OF ECONOMIC AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 5054 TO BE ANSWERED ON FRIDAY, 31<sup>st</sup> MARCH, 2017 CHAITRA 10, 1939 (SAKA)

### **'Cooperative Banks for PMGKY'**

#### Question

## 5054. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of FINANCE (वित्त मंत्री) be pleased to state:

- (a) Whether the Government has taken decision to bar the cooperative banks in the country to collect deposits under Pradhan Mantri Garib Kalyan Yojana (PMGKY); and
- (b) If so, the details thereof and the reasons therefor?

#### Answer

# MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI ARJUN RAM MEGHWAL

(a) & (b) In view of the operational and compliance issues, a decision to exclude co-operative banks from receiving the application and deposits under the Scheme was taken. Accordingly, an amendment to clause 7(1) of the Notification of the Scheme was done which read as "Application for the deposit in the form of Bonds Ledger Account shall be received by any banking company, other than Cooperative Banks, to which the Banking Regulation Act, 1949 (10 of 1949) applies".

\*\*\*\*\*